



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक ६७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Bill, 2015 (L. A. Bill No. XXVIII of 2015), introduced in the Legislative Assembly on the 13th July 2015, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,
Principal Secretary and
R.L.A. to Government,
Law and Judiciary Department.

L. A. BILL No. XXVIII OF 2015.

A BILL

*further to amend the Maharashtra Agricultural Produce Marketing
(Development and Regulation) Act, 1963.*

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2015 on the 16th June 2015 ;

Mah.
XX of
1964.
Mah.Ord.
XIV of
2015.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-sixth Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2015.

(2) It shall be deemed to have come into force on the 16th June 2015.

Amendment of section 13 of Mah. XX of 1964.

2. In section 13 of the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963 (hereinafter referred to as “the principal Act”), after sub-section (1B), the following sub-section shall be inserted, namely :—

Mah. XX of 1964.

“(1C)(a) The State Government may, by an order in the *Official Gazette*, appoint,—

(i) four special invitees, on every Market Committee whose income from fees levied and collected under sub-section (1) of section 31 in the immediate preceding market year exceeds rupees five crores; and

(ii) two special invitees, on every Market Committee whose income from fees levied and collected under sub-section (1) of section 31 in the immediate preceding market year is upto rupees five crores,

who shall be the experts in the field of agriculture, agricultural processing, agricultural marketing, law, economics or commerce.

(b) The special invitees appointed under clause (a) shall have a right to take part in the discussions of the Market Committee, but shall have no right to vote at a meeting thereof.

(c) The term of the special invitees shall be co-terminus with the term of the members of a Market Committee.”.

Repeal of Mah. Ord. XIV of 2015 and saving.

3. (1) The Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2015, is hereby repealed.

Mah. Ord. XIV of 2015.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the principal Act, as amended by this Act.

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STATEMENT OF OBJECTS AND REASONS

The Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963 (Mah. XX of 1964), is enacted to develop and regulate the marketing of agricultural and certain other produce in market areas and markets including private markets and farmer consumer markets established therefor in the State ; to confer powers upon Market Committees to be constituted in connection with or acting for purposes connected with such markets.

2. In order to ensure more efficient and smooth functioning of the Market Committees constituted under the said Act, the Government of Maharashtra considered it expedient to appoint experts in the field of agriculture, agricultural processing, agricultural marketing, law, economics or commerce as special invitees on the Market Committees so that the market committees will be benefited by the knowledge of such experts. It was also proposed to provide that such special invitees shall have a right to take part in the discussions of the Committees, but shall not have a right to vote. For that purpose, it was proposed to insert a new sub-section (1C) in section 13 of the said Act.

3. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963 (Mah. XX of 1964), for the purposes aforesaid, the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2015 (Mah. Ord. XIV of 2015), was promulgated by the Governor of Maharashtra on the 16th June 2015.

4. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Mumbai,
Dated the 8th July 2015.

CHANDRAKANT (DADA) PATIL,
Minister for Marketing.

MEMORANDUM REGARDING DELEGATED LEGISLATION.

The Bill involves the following proposal for delegation of legislative power, namely :—

Clause 2.—Under this clause, which proposes to insert sub-section (1C) in section 13 of the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963, power is taken to the State Government to appoint four special invitees, on every Market Committee whose income from fees levied and collected under sub-section (1) of section 31 in the immediate preceding market year exceeds rupees five crores and two special invitees, on every Market Committee whose such income in the immediate preceding market year is upto rupees five cores, who shall be the experts in the field of agriculture, agricultural processing, agricultural marketing, law, economics or commerce.

2. The above-mentioned proposal for delegation of legislative power is of a normal character.